

	(Rs. in Crores)
1988	951.38
1989	1183.08
1990	1407.18

Investment by financial institutions etc. in a particular State depends on bankable proposals received. Investments by LIC and GIC in a particular State also depend, to a certain extent, on the allocation made by the Planning Commission annually.

### Recovery of Excise Duty from Cement Factories in Rajasthan

3673. SHRI RAM NARAIN BERWA: Will the Minister of FINANCE be pleased to state:

(a) the total amount of excise duty recovered from the cement factories of Rajasthan during the last three years;

(b) the number of cases pending in the courts in this regard; and

(c) the amount of excise duty arrears yet to be recovered?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) Rs. 382.55 crores (Rupees Three Hundred Eightytwo crores and Fiftyfive lakhs only)

<i>Yearwise</i>	
1988-89	- Rs. 113.59 crores
1989-90	- Rs. 128.73 crores
1990-91	- Rs. 140.23 crores

(b) 10 (Ten) cases

(c) Rs. 10.74 crores (Rupees Ten crores

and Seventyfour lakhs only)

[*English*]

### Revised Pay Scale of Assistants and Stenographers

3674. SHRI BHERU LAL MEENA: Will the Minister of FINANCE be pleased to state:

(a) whether consequent upon the implementation of the Fourth Pay Commission Report, all officials in the Central Secretariat Service and in the autonomous and subordinate offices of the Union Government in the scale of Rs. 425-800 were given the scale of Rs. 1,400 - 2600;

(b) if so, the reasons for not giving the revised scale of Rs. 1640-2900 to the officials of the autonomous and subordinate offices, when the Assistant and Stenographers of the Central Secretariat Service have been given the revised scale;

(c) the steps contemplated to give the revised scale to the analogous officials of autonomous and subordinate offices in the pre-revised scale of Rs. 425-800; and

(d) the steps proposed to be taken by Government to ensure that the officials of the autonomous and subordinate offices also get arrears in cash w.e.f. 1.1.1986 as in the case of officials of Central Secretariat Service?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTTUKHE): (a) to (d). The Fourth Pay Commission had recommended a scale of Rs. 1400-2600 as the revised scale for the Assistance. Subsequently, the scale of Assistants of the Central Secretariat Service and Stenographers Grade 'C' of the Central Secretariat Stenographers Service was

revised to Rs. 1640-2900 to set-right, in accordance with the prescribed procedure, an anomaly in the pay scale as recommended by Fourth Central Pay Commission. As there is no such anomaly in the pay scale of Assistants/Stenographers working in Subordinate Offices and Autonomous bodies, the Question of revising their scale to Rs. 1640-2900 does not arise.

[*Translation*]

**Financial Assistance by IDBI Under Technical Development Fund Scheme**

3675. SHRI RAM TAHAL CHAUDHARY: Will the Minister of FINANCE be pleased to state:

(a) whether the Industrial Development Bank of India has not provided financial assistance in some cases approved under the Technical Development Fund Scheme during the Seventh Five Year Plan period;

(b) if so, the details thereof and the reasons therefor; and

(c) the State-wise number of applications received by the Industrial

Development Bank of India for financial assistance under the Technical Development Fund Scheme during the above period and the number of cases in which the financial assistance was provided by the Bank along with the details of assistance actually provided?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) and (b). The Industrial Development Bank of India (IDBI) has reported that during the 7th Five Year Plan Period it received 415 applications under the Technical Development Fund Scheme (TDFS) out of which 9 were not found support-worthy on account of reasons such as unsatisfactory financial position and working results, unsatisfactory working of group companies and the existence of overdues to financial institutions. Some applications were also rejected as they did not fulfil the eligibility criteria for grant of loans under the scheme.

(c) A State-wise list of applications received during the 7th Plan Period under the TDF Scheme and the number of cases sanctioned along with the amounts disbursed, are given in the attached statement.